

MA. 831/99
for appropriate
orders
further
st/1

Bench

MA. 831/99
for appropriate
orders
further
st/1

Bench

1. Show cause
not.

II. Cognoscere
III. For admissibility
with MA 831/99

13.11.2003

Order dated 12.03.2003

Mr. S. B. Jena (Adv. A.S.C) filed counter today. He undertakes to serve copy of the same on the other side by two weeks. Adjourney to 26.03.2003.

John
VICE-CHAIRMAN 26/3

Order dated 26.3.2003

None appeared for the applicant nor the applicant did appear in person, when the matter called. Shri S.B.Jena informed me that he has not been able to serve the copy of the counter on the learned counsel for the applicant because of his non-availability all these days and therefore, as per the direction of this Tribunal, he had sent a copy of counter to the applicant in the address as notified in the O.A. In spite of all this, none appeared for the applicant nor any adjournment has been sought on behalf of the learned counsel for the applicant. It is also seen from the records that the learned counsel for the applicant is not appearing in the matter before the Tribunal since February, 2003. In this view of the matter, I feel that the applicant is no longer interested in pursuing the matter, and therefore, the O.A. is dismissed for default.

Inform the parties.

In view of dismissal of the O.A. MA. 831/99 is also disposed of accordingly.

John
VICE-CHAIRMAN 26/3

For admissibility
admit 28.11.03
with MA 831/99

1
22.11.2003